

HIGH COURT OF TRIPURA
AGARTALA

No.F.44(1)(c)-HC/2021/ 11899

17th June, 2021

O R D E R

The High Court took into consideration the present situation of corona virus in the State and also took note of the lock-down restrictions with relaxed conditions formulated by the State Government. Bearing in mind these factors the High Court reviewed the arrangement of working of the High Court and the District Courts (including Family Courts) w.e.f. 20th June, 2021. Accordingly in partial modification of the earlier orders and in particular the order dated 16.05.2021, following arrangements are made, which shall be operative with effect from **20.06.2021**:

For the High Court:

In substitution of paragraphs (i), (ii) and (iii) of the Order dated 16th May, 2021 it is provided that-

- (i) The Registry shall accept filing of all urgent as well as non-urgent cases till 2.00 pm on all working days;
- (ii) The High Court shall take up hearing of all urgent as well as non-urgent cases of Part-I matters i.e. for Motion, Order and Admission listed on a given day, such that the hearing hours shall not continue beyond the first working session of the High Court. In other words, such hearing shall take place only up to 1.15 pm;
- (iii) The Registry shall place for Admission hearing all urgent as well as non-urgent cases which are filed and which are ready for hearing according to its turn;
- (iv) Previous arrangement contained in clause (iii) of the order dated 16th May, 2021 for continuation of interim orders which had limited life automatically, shall be discontinued from 20th June, 2021 onwards. However, such interim order in individual cases shall

continue to operate till the first date of notifying the case before the court for admission hearing.

For the District Courts (including Family Courts):

The previous arrangement shall continue without any change.

This arrangement shall continue till 4th July, 2021 unless modified or recalled sooner.

By order,

Sd/-

(D. M. Jamatia)
Registrar General

No.F.44(1)(c)-HC/2021/ 11900-965

17th June, 2021

Copy to:

01. The Secretary General, Hon'ble Supreme Court of India, New Delhi;
02. The Registrar Generals of all the High Courts in India;
03. The Secretary, Govt. of India, Ministry of Law & Justice, New Delhi;
04. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
05. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
06. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
07. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
08. The Advocate General, Tripura, Agartala;
09. The Sr. Govt. Advocate, High Court of Tripura, Agartala;
10. The Chairman, Bar Council of Tripura, Agartala;
11. The Govt. Advocate, High Court of Tripura, Agartala;
12. The Secretary, High Court Bar Association, Agartala;
13. The Secretary, Tripura Bar Association, Agartala;
14. The Assistant Solicitor General of India, Govt. of India, Agartala;
15. The Public Prosecutor, High Court of Tripura, Agartala;
16. The LR & Secretary, Law, Govt. of Tripura, Agartala;
17. The District & Sessions Judge, Gomati District, Udaipur/Khowai District, Khowai/North Tripura District, Dharmanagar/Dhalai District,

Ambassa/Sepahijala District, Sonamura/West Tripura District, Agartala/Unakoti District, Kailashahar/South Tripura District, Belonia for information. They are requested to circulate the same amongst all the Presiding Officers under their respective judgeships for their information. They are also requested to circulate the order to all the Bar Associations under their respective Districts;

18. The Judge, Family Court, Udaipur, Gomati District/Khowai, Khowai District/Agartala, West Tripura District/Dharmanagar, North Tripura/Kailashahar, Unakoti District/Sonamura, Sepahijala District /Ambassa, Dhalai District/Belonia, South Tripura for information. They are requested to circulate the same amongst all the Judicial Officers under their respective judgeships for their information;
19. The Registrar (Vigilance), High Court of Tripura, Agartala;
20. The Registrar (Judicial), High Court of Tripura, Agartala;
21. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
22. The Joint Registrar, High Court of Tripura, Agartala;
23. The Deputy Registrar(s), High Court of Tripura, Agartala;
24. The Chief Librarian, High Court of Tripura, Agartala;
25. The Assistant Registrar(s), High Court of Tripura, Agartala;
26. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to take necessary steps regarding uploading of this order in the official website of the High Court of Tripura as well as in the official websites of the District Courts of Tripura;**
27. All the Superintendents, High Court of Tripura, Agartala;
28. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
29. The Court Master(s), High Court of Tripura, Agartala;
30. The Bench Clerk(s), High Court of Tripura, Agartala;
31. Notice Board of the Court-house; and
32. Order File.


Registrar General